

HPX/CERC/02/25022

Dated: 25.02.2022

To,

Central Electricity Regulatory Commission (CERC), 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Sub: Comments on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State transmission system and other related matters)
Regulations, 2021.

Dear Sir/Madam,

With reference to the public notice issued by the commission dated 16th Dec 2021 (No. L-1/261/2021/CERC), Hindustan Power Exchange (HPX) supports this initiative by the Central Electricity Regulatory Commission (CERC) to adopt General Network Access (GNA) based approach in accessing the inter-State Transmission System (ISTS). In view of the same, please find enclosed herewith the comments/ suggestions/ objections on the CERC (Connectivity and General Network Access to the inter-State transmission system and other related matters) Regulations, 2021 by Hindustan Power Exchange (HPX).

Thanking You,

Yours sincerely,

For Hindustan Power Exchange

Akhilesh Awasthy

Chief Operating Officer

Enclosed: Comments (Annexure A)



Annexure A

Comments on the draft "The Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations 2021

Introduction

The draft regulations have tried to address the major transmission issues and challenges which shall bring in radical change to the country's power disbursal system and thereby create a level playing field once implemented. With an ambitious target of 500GW renewable energy capacity by 2030, it is therefore paramount to develop the country's transmission network given that renewable energy projects have a shorter gestation period and an increasing number of players in the power sector will certainly pose new challenges in the development of optimum transmission infrastructure. The current draft regulations provide a concrete framework for developing the transmission network in the country with an eye for the future.

Considering the teachings and skills developed over the years, the necessity of the hour is clearly in favor of adopting an optimized/techno-economic possible approach in planning the transmission network to a level, that permits evacuation to all or any of the generators and additionally facilitates the development of the ability market.

The draft regulations will also empower state power distribution and transmission companies to determine their transmission requirements and develop them accordingly. Also, states will be able to purchase electricity from short-term and medium-term contracts and provide them Additionally, there are some issues that require elaboration and more specifics so that inadvertent omissions are also addressed. Some key issues that we wish to highlight are the following:

Our comments with reference to specific clauses are related to some clarifications needed to dispel any ambiguity/uncertainty and are mentioned below:

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| SI. Cl | Clause | Draft Regulation | Remarks |
|--------|----------|---|---|
| - | 18.1 (a) | On the date, these regulations come into force, | Will GNA/T-GNA be granted to states for sale of |
| | | entity(ies) and (ii) other the financial years 2018- | power on exchange having free power share from Hydro power stations. Kindly clarify the treatment |
| | | | in case such Hydro station are CTU connected then |
| | | where, | selling. |
| | | $A^{*} = \{0.5 \text{ X maximum ISTS drawl in a time block during the year} +$ | |
| | | <pre>{0.5 X [average of (maximum ISTS drawl in a time block in a day) during the year]}</pre> | |
| 18 | 18.1 (b) | (b) GNA computed as per clause (a) of this Regulation is given at | |
| | | Annexure-I to these regulations. | |
| 2 26 | 26.1 (c) | The following entities shall be eligible as Applicants to apply for T-GNA | Clause (3) of regulation 6 of the power market |
| | | | In the event of a forced outage of a generating |
| | | (c) Power exchanges for collective transactions or bilateral transactions | station or unit thereof, or any other event as may |
| | | on behalf of (i) buyer(s) covered under clause (a) of this Regulation, | be notified by the Commission, wherein the |
| | | and(ii) trading licensee(s) engaged in cross border trade of electricity in | obligation of the generating station to supply |
| | | terms of the Cross Border Regulations for injection into or drawl from | electricity continues under an existing contract, |
| | | the Indian grid. | such generating station may fulfill its obligation |
| | | | under the said contract by entering into |



| | shall be submitted along with the scheduling request in terms of Regulation 33 of these regulations; In case the seller is a regional entity and the point of injection is not available at the time of making the application, the point of injection | | | |
|---|---|-------------------|---|--|
| Clarification required where point of injeneed to be changed in case of alter arrangement of supply after grant of T-GNA. | | 28.5 (a) (vii) | | |
| per present regulations, standing clearance cabe issued for more than three months. | In case the seller is an intra-State entity and the point of injection is available, Standing Clearance of SLDC under whose jurisdiction the point | | | |
| In a T-GNA Advance application there is no line the end date for which the t-GNA is to be application for applicant can file an advapplication for 11 months in one go. However | Application for grant of T-GNA for a bilateral transaction shall contain the following: a) Advance application category: (iii) End time of T-GNA in terms of time-block and date; | 28.5 (a) (iii) | ω | |
| 1. in case of RTM buy of a generating station, generating station need to apply for T-GNA of GNA will be deemed approved for general station. Does generating station need to pay transmission charges for drawl quantity. | published Transmission charge rate for T-GNA for the State where such point of drawl is located: Provided that under collective transactions, transmission charges for T-GNA shall be payable for drawl schedules more than GNA quantum or T-GNA quantum or both, as applicable. | | | |
| contract(s) covered under clause (1) or (2) or (Regulation 5 of these regulations. | Transmission charges for T-GNA, in case of bilateral and collective | 34.2 | | |
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| | | 34.4(c) | | | 6 34.4 (b) | |
|--|---|---|---|--|---|--|
| (d) In case any scheduling request under T-GNA is not approved by RLDC on day ahead basis or curtailed for the reasons of transmission constraints or grid security, the transmission charges for such quantum | Provided that the transmission charges for T-GNA for use of intra-State transmission system shall be settled directly by the power exchange with respective State Load Dispatch Centre. | (c) Under collective transactions, the power exchange shall deposit the transmission charges for T-GNA with the Nodal Agency by the 2400 hrs of (D+2) day, (D) being the day of application for grant of T-GNA: | Provided that the applicant may opt for keeping the excess transmission charges with the Nodal Agency to be adjusted against future T-GNA applications. | (b) Transmission charges for T-GNA under Exigency application category shall be deposited along with the application. In case the Exigency application is approved for part of the applied quantum or part of the applied period or is rejected, the corresponding transmission charges shall be returned by the next day from the date of approval: | Payment of transmission charges for T-GNA: | Provided further that the list of such T-GNA grantees debarred in terms of the above proviso shall be displayed on NOAR. |
| No timeline has been specified for a refund of | | Clarification required in case both "D+1" and "D+2" is bank holiday. | | charges when the day of Exigency application is a bank holiday. | Clarification required on payment of transmission | |

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| | bilateral and collective transactions for a period of seven (7) days under | | |
|--|--|----------|---|
| | T-GNA grantee exceeds the quantum of the Standing Clearance in any time block, NLDC shall debar such T-GNA grantee from participating in | | |
| Clarification required on the same. | Provided that if the aggregate quantum of bid(s) in the power | | |
| exigency situation. | quantum of Standing Clearance: | | |
| provision for entity to apply for T-GNA under | bilateral transactions and collective transactions shall not exceed the | | |
| power exchange, there should be a kind of | the aggregate quantum in each time block for all the bid(s) under | | |
| after trade executed on TAM/GTAM segment of | Regulation 31.3, shall bid in the power exchange(s) in such a manner that | | |
| where drawee entity provides SLDC Concurrence | terms of Regulation 31.2 or deemed to have been issued in terms of | | |
| As per current procedure of bilateral transactions, | The T-GNA Grantee to whom the Standing Clearance has been issued in | 31.4 | 5 |
| modified to exclude Power Exchange | point of injection, if available. | | |
| cannot declare the same. So, this clause may be | the Communication Regulations are in place for the point of drawl and | | |
| applicant has no way to verify and hence, they | appropriate communication system in accordance with the provisions of | | |
| connected entities. Power Exchange as an | accounting in accordance with the provisions of the Grid code and | | |
| who is providing the standing clearance, or the grid | (a) That necessary infrastructure for time-block wise metering and | 1 | |
| system should be the responsibility of SLDC / RLDC | | | |
| wise metering and appropriate communication | the following declarations by the Applicant: | | |
| Availability of the infrastructure for time block | Application for grant of T-GNA, under bilateral transactions, shall contain | 28.6 (a) | 4 |
| | Regulation 33 of these regulations. | | |
| | shall be submitted along with the scriedning request in terms of | | |

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